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 (iii) Need to construct convenient like roads to West Kallai of Calicut city in Kerala (MUR377)

\* **SHRI K. MURALEE DHARAN** (CALICUT): SIR, West Kallai of Calicut city is a thickly populated area. People of this area are facing difficulties to enter the main road or to take vehicles to the main road because of the various railway lines laid parallel to one another, which separate West Kallai from the National Highway. Goods trains and shunting wagons are stationed for hours together on these railway lines. So, even to cut across the railway to reach the main road, people have either to wait till these engines are moved or climb over the compartments, due to which, sick people and pregnant women on way to hospitals are facing severe hardships. If the existing road from Premier up to Kallai goods yard is extended to the south up to the Kupperi temple and if the vacant railway land between Payyanakkal level level crossing near the south cabin and the Mariyadath lane at the Koonikude pedestrian crossing is cleared to form a road, it would help to solve the problems which the residents of West Kallai are presently facing. So I invite the attention of the Government to the plight of the people of West Kallai, Calicut, and request that emergent steps be taken by the Government to improve the situation.

33 25/5/53/106/15  
 (iv) Need to recognise Aheria, Bahellia etc. as Scheduled Caste all over the country (MUR377)

[Translation]

**DR. LAL BAHADUR RAWAL** (Hathras): Mr. Speaker, Sir, I would like to bring to the notice of this House the pitiable conditions of the some of the castes such as Aheria, Bahellia Karwal, Pasi etc. who had not accepted even the suzerainty of the English and Muslim rulers. They are the people who had been oppressed by the English ruler. The Central Government has categorised some of these castes under the Scheduled Caste and some under the Vimukta Caste. These castes are mainly the sub-castes of Aheria which has been recognised some-

where as Scheduled Caste and somewhere as Vimukta caste. So the persons belonging to these castes are deprived of the facilities granted to the Scheduled Castes are deprived of the facilities granted to the Scheduled Castes at many places. In Delhi, these castes have been recognized as the Scheduled Castes but they have been enlisted under the Vimukta castes in Uttar Pradesh where their population is about 20 lakhs they are about 5 crores in whole India.

13.13 hrs.

[MR. DEPUTY SPEAKER *In the Chair*]

I would like to mention that these castes were categorised as Scheduled Castes and Vimukta Castes during the post independence period and even after independence till 1952. Due to some unknown reason they were separated from the Scheduled Caste lists of there (that State). The Criminal Tribe Act (the Jarayam Pasha Act) of 1871 was imposed on them. It was revoked on 31st August, 1952.

I, therefore, request the Central Government to include these castes and Vimukta castes either in the category of Scheduled Castes or in the category of Scheduled Tribes so that they may be able to improve their wretched condition through the Government's Aids. If it is not possible, then all the facilities being given to the Scheduled Castes and Tribes should be given to them also. 354

(v) Need for early implementation of the schemes for the improvement of slum areas in Delhi

(MUR377)  
**SHRI TARA CHAND KHANDELWAL** (Chandni Chowk): Mr. Speaker, Sir, in Delhi a number of housing schemes have been formulated by the Delhi Development Authority during the last ten years. In 1984, a scheme for the improvement of the D.D.A. slum areas was made and flats were to be allotted to the slum dwellers. But that scheme has been lying pending for the last three